

5. Labour management relations
- problem solving approach rather than confrontational attitude.
 - internal union, all members as well as leadership being Maruti employees.
6. Emphasis on punctuality and attendance
- employees reach factory before shift starting time.
 - work on the shop-floor begins and ends exactly on time.
 - attendance level average of 93% achieved.

The Results :

The attention Maruti has given to nurturing of a healthy work culture has enabled the Company to achieve excellent results as follows :

1. A production level equivalent to 100 per cent capacity utilisation has been achieved in 1986-87 as against the original target of 1988-89.
2. Production targets have been exceeded by 11.9 per cent in 1984-85 and 29 per cent in 1985-86.
3. Annual vehicle production per employee was 20.2 in 1985-86 and is expected to be around 27.5 this year. This compares to a level of about 2 prevailing in India.
4. Value added per employee was Rs. 24 lakhs in 1985-86.
5. Labour morale has consistently been high.

Compensation Case against Union Carbide Corporation

146. DR. G. VIJAYA RAMA RAO :
SHRI CHINTAMANI JENA :
DR. G.S. RAJHANS :
DR. B.L. SHAILESH :

Will the Minister of INDUSTRY be pleased to state :

(a) whether Government have since filed a suit against the Union Carbide Corporation for compensation to the victims of the Bhopal gas tragedy;

or

(b) if so, when;

(c) whether the Union Carbide Corporation have filed their reply in the matter;

(d) if not, the reasons for the delay;

(e) whether this delay is due to parties to the suit;

(f) the steps taken or proposed to expedite the case; and

(g) whether any effort is being made by the Union Carbide for out of court settlement and if so, the nature and terms on which it is possible ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R.K. JAICHANDRA SINGH) : (a) Yes, Sir.

(b) The suit has been filed on 5th September, 1986 in the Court of District Judge, Bhopal.

(c) to (f). Attorneys for Union Carbide appeared before the Court on 30th October, 1986 and have raised certain preliminary issues. The Court has decided that replies to these issues be submitted by 17th November, 1986 and rejoinders, if any, submitted by 22nd November, 1986 and final hearing of these issues has been fixed for 26th November, 1986. Government is taking effective steps to ensure prompt disposal of these preliminary issues so that the case moves forward expeditiously.

(g) No new proposal has been received from Union Carbide Corporation in this regard.

Pending Cases in Delhi Courts

147. DR. G. VIJAYA RAMA RAO ;

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether a total of 512772 cases were pending in Delhi Courts in 1982 as reported in the Times of India of 10 October, 1986 and if so, the break up of these indicating civil suits, small causes suits, civil appeals, traffic challans, DDA, STA and MCD suits, rent cases etc.;

(b) the position of pending cases as on 1 April, 1986;

(c) how many of above cases have been pending for over five years;

(d) whether Government have received a proposal from Delhi Administration for appointing about 169 more sub-judges;

(e) if so, decision taken in the matter; and

(f) whether more Lok Adalats will be held in Delhi to reduce the backlog of cases ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : (a) to (c). The information is being collected and will be laid on the table of the House.

(d) Yes, Sir.

(e) No decision has been taken in the matter as the same is under correspondence with Delhi Administration. However, the strength of Delhi Higher Judicial Service has been increased by sanctioning 14 Additional District and Session Judges for reducing the backlog of cases.

(f) The Lok Adalat had five sittings so far and the next sitting is scheduled to be held on 30.11.1986.

Distribution of Industrial Alcohol

148. SHRI D.N. REDDY :
SHRI SRIHARI RAO :

Will the Minister of INDUSTRY be pleased to state :

(a) whether there is any basis or guideline for distribution of industrial alcohol

amongst the potable sector and chemical industry;

(b) if so, the details thereof; and

(c) whether there is any Central organisation to ensure that adequate quantities of industrial alcohol are made available to the chemical industry in preference to the potable sector ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K. JAI-CHANDRA SINGH) : (a) and (b). Industrial alcohol is generally denatured and is used for the manufacture of alcohol based chemicals only and not for potable use. While there are no specific guidelines for distribution of alcohol between the potable Sector and the Chemical industry, the State Governments have been advised to strike a proper balance in this regard so that the requirements of chemical industries are fully met.

(c) The Central Molasses Board comprising Excise Ministers of all States and senior officials of various Departments of the Central Government meets annually to look into, *inter-alia*, problems relating to alcohol-based industry and make suitable suggestions.

There is also a Working Committee of Central Molasses Board, which meets from time to time to review the position of releases and lifting of alcohol including the supply of alcohol for Chemical manufacturers.

Allocation for Power Production in Andhra Pradesh

149. SHRI D.N. REDDY : Will the Minister of ENERGY be pleased to state :

(a) whether Andhra Pradesh is facing power shortage due to pucity of funds;

(b) the amount of money asked for by the Government of Andhra Pradesh for development of power production during the Seventh Five Year Plan and the amount actually allotted by the Union Government for the purpose;